

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH,
JABALPUR

Original Application No. 633 of 2003

Jabalpur, this the 29th day of October, 2004

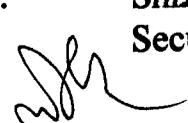
Hon'ble Shri M.P. Singh, Vice Chairman
Hon'ble Shri Madan Mohan, Judicial Member

1. R.P. Imma, aged about 52 years, S/o. Sri Paramsukh Imna, Fitter Grade III, Security Paper Mill, Hoshangabad.
2. Amrit Lal Dubey, aged about 55 years, S/o. Sri Babu Lal Dubey, Fitter Grade III, Security Paper Mill, Hoshangabad.
3. Raghbir Prasad Dhurve, aged about 51 years, S/o. Sri Siffulal Dhurve, Fitter Grade III, Security Paper Mill, Hoshangabad.
4. D.P. Yadav, aged about 52 years, S/o. Sri Jiya Lal yadav, Fitter Grade III, Security Paper Mill, Hoshangabad. Applicants

(By Advocate – Shri S.K. Nagpal)

V e r s u s

1. Union of India, Through : The Secretary, Government of India, Ministry of Finance, New Delhi.
2. General Manager, Security Paper Mill, Hoshangabad.
3. Dy. General Manager, Security Paper Mill, Hoshangabad.
4. Manager Personnel, Security Paper Mill, Hoshangabad.
5. Sri A.K. Sharma, Fitter Grade II, Security Paper Mill, Hoshangabad.
6. Shri Mahaveer Prasad, Fabricator Grade III, Security Paper Mill, Hoshangabad.



* 2 *

7. Sri Ashok Kumar Choudhry, Blacksmith Grade III,
Security paper Mill, Hoshangabad. Respondents

(By Advocate – Official respondents by Shri B. da. Silva and respondent
No. 5 by Shri S. Ganguli on behalf of Shri M. Sharma)

O R D E R (Oral)

By M.P. Singh, Vice Chairman –

Heard the learned counsel for the parties.

2. The learned counsel for the applicants stated that during the pendency of this Original Application the applicants have been promoted to the post of Fitter Grade-II with effect from 1st November, 2003. So the relief claimed has ~~been~~ partly been granted to the applicants. According to the learned counsel for the applicants the applicants have not been promoted from the due date i.e. from the date their juniors, private respondents have been promoted (with effect from 1.1.2003).

3. In the facts and circumstances of the case, we ~~find~~ ^{consider} that this OA can be disposed of by directing the applicants to submit a fresh detailed representations to the respondents pointing out their grievances of promotion with effect from 1.1.2003 from which date the private respondents have been promoted, within a period of one month from the date of receipt of a copy of this order. If the applicant complies with this, the respondents are directed to consider and decide the representations of the applicants by passing a speaking, detailed and reasoned order within a period of two months from the date of receipt of the representations from the applicants. In case, the applicants still feels aggrieved, they are at liberty to approach the Tribunal, if they are so advised.

4. Accordingly, the Original Application stands disposed of. No costs.


(Madan Mohan)
Judicial Member

“SA”


(M.P. Singh)
Vice Chairman